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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA. No. 1240/90  
Dated this the 12th of May, 1995.

Shri N.V. Krishnan, Hon. Vice Chairman(A)  
Dr. A. Vedavalli, Hon. Member(J)

Pritam,  
S/o Shri Ram Dayal,  
R/o Mohalla Habib Pura,  
Near Sitholy Railway Station,  
Gwalior, and working as  
Monthly Rated Casual Labour  
Mason under I.O.W. (N.G.) Gwalior  
Central Railway. ....Applicant

By Advocate: Shri H.P. Chakravorty.

versus

1. Union of India through  
the Secretary,  
Ministry of Railways,  
Rail Bhawan, New Delhi.
2. The Divisional Railway Manager,  
Central Railway, Jhansi.
3. The Inspector of Works (Narrow Gauge),  
Gwalior, Central Railway, Gwalior. Respondents

By Advocate: Shri H.K. Gangwani.

O R D E R (Oral)  
(By Shri N.V. Krishnan)

The applicant filed this OA in June 1990  
stating that by the Annexure A-1 order, his services  
have been terminated w.e.f. 18.6.90. He, therefore,  
prayed for quashing that order and directing the  
respondents to regularise him as Mason.

2. The respondents have filed their reply. They  
have stated in para-4 of the reply that the applicant  
has accepted casual work at MRCL post as a Khalasi  
in the grade of Rs.750-940 and he has been working on  
that post w.e.f. 19.6.90. In the circumstances, it  
is stated that the OA has become infructuous.

16

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-2-

3. The prayer is not to terminate the services of the applicant from 18.6.90. Now that it is stated that the applicant is working from 19.6.90, the parties agree that nothing else remains for adjudication. Accordingly, the OA is dismissed as having become infructuous.

AN  
(Dr. A. Vedavalli)

Member(J)

12.5.95

(N.V. Krishnan)  
Vice Chairman(A)

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